

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4835
ANSWERED ON:12.08.2014
DEPORTATION OF ILLEGAL BANGLADESHI IMMIGRANTS .
Chakravarty Smt. Bijoya;Tasa Shri Kamakhya Prasad

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether any deadline had been set under the Assam Accord for detecting and deportation of illegal Bangladeshi immigrants;
- (b) if so, the details and the status of implementation thereof;
- (c) whether the Government has issued any directions to the State Government of Assam for deportation of illegal Bangladeshi immigrants;
- (d) if so, the details thereof;
- (e) whether there are reports of illegal settlement of Bangladeshi immigrants in Kaziranga National Park; and
- (f) if so, the details thereof and the measures taken by the Government to evict those illegal immigrants?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU)

(a) to (d): Action has been taken to implement various clauses of the Assam Accord. Certain clauses of the Accord are of continuing nature i.e. measures for economic development of Assam, prevention of illegal infiltration, detection and deportation of illegal migrants. The powers to identify and deport illegally staying foreign nationals including illegal Bangladesh nationals are delegated to the State Governments/ UT Administrations under Section 3(2)(c) of the Foreigners Act, 1946. The State Government including the State of Assam and UT administration has been advised from time to time for speedier detection and deportation of foreigners staying illegally in the States. The State of Assam has setup 500 task force for identification/detection of illegal migrants staying in Assam. In order to ensure speedier disposal of pending cases in the Foreigners Tribunals, 64 additional Foreigners Tribunals in addition to existing 36 foreigners tribunals has been sanctioned for setting up in the State of Assam in June 2013. Besides, the Foreigners (Tribunals) Order, 1964 has been amended in April 2012 which envisages that the cases shall be disposed of by the Tribunals within 60 days from the reference received from the competent authority. Foreigners (Tribunals) Order, 1964 has been further amended in December 2013 defining procedure for serving of notice, filing of appeal before the tribunal and also delegation of powers of First Class magistrate to the members of the tribunals.

(e) : There is no such report.

(f) : In view of the (e) above does not arise.